

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 19th day of July Two Thousand and Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A.310/945/2019

Manapatty Sarada
W/o. Kumaran
Kattu Kunnathu,
Mottemmal House,
Pandakkai (PO), Mahe- 673 210.

.....Applicant
(Advocate for the Applicant: M/s. R. Saravanan)

Vs.

1. The Union of India Rep. By its
Secretary to Government,
Government of Puducherry,
Pondicherry;
2. The Director,
Directorate of Accounts and Treasuries,
Pondicherry.

.....Respondents

(Advocate for the Respondents: Ms. Deive)

AS/51

Heard. Applicant has filed this O.A. seeking the following reliefs:-

- "i) direct the respondents to pay interest to the applicant on the delayed payment of pension and pension benefits at the rate of 12% per annum from the date the payments became due till the date of actual payment;
- ii) award costs;
- iii) and pass such further or other orders and thus render justice."

2. When the matter is taken up, Learned counsel for the applicant submits that applicant's Annexure A-4, representation dated Nil.09.2018 in regard to his grievance, is pending with the authorities for disposal and which had evoked no response till date. Learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to consider and dispose of the aforesaid pending representation within a time limit to be set by the Tribunal.

3. Ms. Devie, Learned Standing Counsel, who takes notice on behalf of the respondents has no objection to the above prayer.

4. In view of the limited relief sought by the applicant, **the OA is disposed of at admission stage by directing the respondents to consider and dispose of applicant's pending Annexure A/4, representaiton dated Nil.09.2018 by passing a reasoned and speaking order in accordance with rules and regulations on the subject within a period of six months from the date of receipt of copy of this order.**

5. The OA is accordingly disposed of at admission stage. No costs.